

**Central Administrative Tribunal
Principal Bench**

**RA No.234/2016
in
OA No.3382/2013**

New Delhi, this the 3rd day of November, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V. N. Gaur, Member (A)**

D. C. Mehandiratta
Aged about 71 years,
(retired as News Editor in All India Radio,
New Delhi)
S/o Late Hira Nand Mehandiratta,
R/o 29, Maitri Apartments,
A-3, Paschim Vihar,
New Delhi-63.

.... Review Applicant.

Vs.

1. Union of India through
Secretary,
Ministry of Information & Broadcasting
Shastri Bhawan,
New Delhi-1.
2. Secretary
Department of Personnel & Training,
North Block,
New Delhi-1.
3. Secretary
Union Public Service Commission
Dholpur House,
Shahjahan Road,
New Delhi-1. Respondents.

: O R D E R (IN CIRCULATION) :

Justice Permod Kohli, Chairman :

Existence of error apparent on the face of record is *sine qua non* for
entertainment of the review petition.

2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.
3. Review Petition is accordingly dismissed in circulation.

**(V. N. Gaur)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/pj/